
(2014) 08 P&H CK 0272
In the Punjab And Haryana At Chandigarh
Case No : C.W.P. No. 16223 of 2014

Roop Singh

APPELLANT

Vs

State of Haryana

RESPONDENT

Date of Decision : 14-08-2014

Acts Referred:

Citation : (2014) 4 RCR(Civil) 332

Hon'ble Judges : Ashutosh Mohunta, Acting C.J.; Harinder Singh Sidhu, J

Bench : Division Bench

Advocate : Kuldeep Tiwari, Advocate for the Appellant

Final Decision : Disposed Off

Judgement

Ashutosh Mohunta, Actg., C.J.—This public interest litigation has been filed by certain villagers seeking to stop illegal mining activities in the area for protection of environment and maintenance of ecological balance on Yamuna River Bank Area in the village Bishangarh, Tehsil and District Karnal. It has been averred that certain persons, who are operating as Land Mafia, are indulging in illegal mining activities. It has further been averred that some persons are grabbing the land for their personal use. The petitioners have neither given the names of alleged so called Land Mafia nor the names of any land grabbers.

2. Learned counsel for the petitioners states that the petitioners have submitted representations dated 1.12.2012/05.07.2012 (Annexure P-5 (Colly.) before both the respondents but no action has been taken thereon. After hearing learned counsel for the petitioners, we dispose of the writ petition with a direction to the respondents to look into the grievance of the petitioners and in case certain persons are indulging in illegal mining then appropriate action may be taken.